

Name of the College	Present Status of Case
Meenakshi Ammal Dental College Chennai	Letter of Intent was issued on 20.4.1998, and the case is under process for completion of the next stage, as given in the Dentists Amendment Act, 1993, and the Regulations framed thereunder.
Thai Moogambigai Dental College, Chennai	The orders of the Madras High Court have been received on 24.5.1998 and further action is under process.

Environmental wing for pollution control

*147. SHRI DEBABRATA BISWAS: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there is a proposal to open an Environmental Wing in his Ministry to monitor various pollution control measures at the Central level;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) what further steps are proposed to be taken to control effectively the environmental pollution which has of late assumed serious proportions?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU): (a) and (b) Under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, the responsibility of monitoring is primarily entrusted to the State Pollution Control Boards. In addition, the existing Pollution Control Division in the Ministry is already monitoring environmental pollution through the Central Pollution Control Board (CPCB), using a network of ambient air (290) and water quality (480) monitoring stations established throughout the country. CPCB also conducts surveys in the major Indian cities to assess the levels of noise and vehicular pollution.

(c) Steps taken to control environmental pollution in the country includes the following:

(i) Emission and effluent standards have been notified for the major categories of polluting industries.

(ii) Industries have been directed to install necessary pollution control system to conform to the prescribed environmental standards within a stipulated time-frame and legal action is taken against the defaulting units.

(iii) Environmental Impact Assessment has been made mandatory from 27.1.94 for 29 specified categories of development projects. Stringent conditions are imposed while granting environmental clearance to the projects.

(iv) A scheme under the World Bank has been initiated for setting up of Common Effluent Treatment Plants (CETPs) in cluster of small scale industrial units. In this scheme, 50 percent of the subsidy is given by the Government, 30 percent soft loans are made available by the Industrial Development Bank of India (IDBI) and only 20 percent of the investment is from the beneficiaries. So far 77 CETPs have been sanctioned and are at various stages of implementation.

(v) A scheme for promotion, development and adoption of clean technology including utilisation of

(c) The line at item (1) above, would be about 300 km long and will cost about Rs. 650 crs. However, a traffic survey has been taken up so that further consideration of the project becomes possible.

For items (2) to (6) above, surveys have been taken up. Further, consideration of the projects will be possible once the survey reports become available.

Enhancement of Seats at B.D.S. level in Dental/Medical Colleges

*144. SHRI SHIV CHARAN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of the Dental/Medical Colleges whose applications for enhancement of seats at BDS level are pending with the Ministry as on date;

(b) the reasons due to which these are pending, collegewise;

(c) whether it is a fact that despite clearance by Election Commission on 23rd February, 1998, applications for enhancement of BDS seats in colleges of Karnataka have not yet been decided upon; and

(d) if so, the reasons therefor, collegewise?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (d) There are seven applications for increase of admission capacity at undergraduate level in Dental Colleges, pending with the Central Govt. These applications have to be disposed off under the provisions of the Dentists Amendment Act, 1993 and Regulations thereunder and the process has to be followed strictly in accordance with the Law. The names of the Colleges including one from Karnataka State and the reasons for the pendency of these applications are given in the statement below.

Name of the College	Present Status of Case
Government Dental College, Ahmedabad	The Dental Council of India has not sent its recommendation so far as required under the Dentists Amendment Act 1993 and Regulations framed thereunder. In the meanwhile, a personal hearing has been given to the Dean of the College on 29.5.1998 and further action is in progress.
Santosh Dental College, Ghaziabad	The recommendations of the Dental Council of India are awaited.
M.G. Vidya Mandir's Dental College, Nasik	The applicant College has been asked to give information as per the Qualifying Criteria stipulated in the Regulations notified under the Dentists Amendment Act, 1993.
P.M. Nadgouda Dental College, Bagalkot	The deficiencies pointed out in the report of the Inspectors of the Dental Council of India have been communicated to the applicant. This is not related to any directions of the Election Commission of India.
Tamil Nadu Govt. Dental College & Hospital, Chennai	The recommendations of the Dental Council of India, are awaited.